# BEFORE THE NATIONAL COMPANY LAW TRIBUNAL 'KOLKATA BENCH KOLKATA

CORAM

Shri Vijai Pratap Singh Hon'ble Member (J)

Shri S. Vijayaraghavan Hon'ble Member (T)

#### Company Petition No.40/2017

#### In the matter of:

Intimation under the Provisions of Insolvency and Bankruptcy Code, 2016 read with Regulation 17(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations 2016 by the Interim Resolution Professional

And

#### In the matter of:

Keshav Sponge & Energy Private Limited (Corporate Debtor) having Its Office at 6/2, Moira Street, Halwasiya Mansion, 3<sup>rd</sup> floor, Kolkata – 700 017;

... Corporate Debtor

#### Counsels on Record:

- 1. Mr. Sidhartha Sharma, Advocate ] For the Applicant
- 2. Ms. Debisree Adhikary, Advocate]
- 3. Ms. Namrata Basu, Advocate
- 4. Mr. Adesh Kumar Mehta, Resolution Professional for the Applicant

Date of Pronouncing the order: 3 /4/2017

### ORDER

## Shri Vijai Pratap Singh, Member (J)

In this case, Corporate Insolvency Resolution Process has been initiated under section 10 of the Insolvency & Bankruptcy Code, 2016 by an Order of

this Tribunal dated 16.02.2017, Shri Adesh Kumar Mehta was appointed as the Interim Resolution Professional. Shri Adesh Kumar Mehta has submitted his report dated 28.03.2017, whereby he has submitted report regarding the First Meeting of the Committee of Creditors held on 18th March, 2017. He has also filed the Minutes of the Meeting which shows that the Committee of Creditors representing 100% votes of the voting rights of the Financial Creditors have approved the name of Mr. Adesh Kumar Mehta, working as resolution Professional. Therefore, under section 22(4) of the Insolvency & Bankruptcy Code, 2016, we hereby appoint Shri Adesh Kumar Mehta as Resolution Professional subject to confirmation from the Insolvency & Bankruptcy Board.

The Registry is directed to send the copy of this Order to the Insolvency & Bankruptcy Board for confirmation of name of Shri Adesh Kumar Mehta as Resolution Professional in this case.

List the matter on 10/411 for further orders.

(S. Vijayaraghavan) Member(T)

(Vijai Pratap Singh) Member(J)

Signed on this 3 and the day of April, 2017